CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABADBENCH.

C.C.A. No. 144 of 1994 IN O.A. No. 612 of 1994 Dated: 21.11.1994

Hon. Mr. S. Das Gupta, A.M. Hon. Mr. T.L. Verma, J.M.

Lachchi Ram (Group'D' Pacher) son of Sri Dhani Ram, P.O. Koanch LSG (Orai), Jalaun Division Jhansi, District Jalaun ...

Applicant.

(By Advocate Sri C.B. Singh)

Versus

- Sri V. Dayal, Senior Superintendent Post Offices, P.O. Division Jhansi.
- Sri Rama Kant Wyash, Post Master, Orai, District Jalaun.
- Sri Baboo Ram Shakya, Sub- Post Master, Post Office, Koanch, District Jalaun.
 Respondents.

(By Advocate Sri C.S. Singh)

Order

(By Hon. Mr. S. Das Gupta, Member (A))

Heard the learned counsel for both the parties.

This contempt petition has been filed for alleged violation of the direction contained in this Tribunal's order dated 22.4.1994 disposing of the O.A. No. 612 of 1994.

2. The relevant portion of the direction reads as follows;

> "We hereby direct the respondents to consider and decide the respresentations Annexure- 1 and 2 by passing a speaking order and we further direct that the pay

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and allowances due to the petitioner may
be paid to him in accordance with the rules
within a period of 2 months from the date
of receipt of this order. The pay and
allowances for future may also be paid
regularly in accordance with the rules.

- both the parties and seen the records. It is seen from Annexure-C.A.6 that the respondents have issued a communication to the applicant stating therein that his representations have been considered and it has been found that no dues are payable to him in accordance with rules. The direction of the Tribunal was only for consideration of the representation and for payment of the salary in accordance withrules. If the perception of the respondents, no salary is payable in accordance with rules, Won-payment of salary cannot be taken to constitute any wilful or deliberate disobedience of the directions of the Tribunal.
 - 4. We are satisfied that there is no specific direction and so far as the Tribunal's order dated 22.4.1994 is concerned, the same stands complied with by issue of the letter dated 11.7.1994 at Annexure-CA-6.

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5. We are, therefore, of the view that no case is made out for the contempt of court and the contempt petition is dismissed. Notices already issued, are hereby, discharged.

Member (J)

Member(A)

(n.u.)